

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 120(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M.KUMAR
Hon'ble President


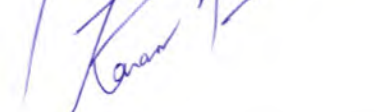
Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.05.2017

NAME OF THE COMPANY: Sh. Vijay Kumar Gupta & ors.
Vs
M/s. S.R. Cottex Pvt. Ltd.

SECTION OF THE COMPANIES ACT:241/242 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

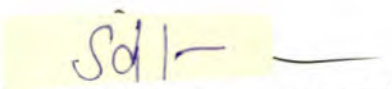
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------	-------------	----------------	-----------

1	Mr. Naveen Dahiya, Adv.		Y	
2	Mr. Karan Malhotra, Adv.		Y Petitioners	

ORDER

Despite service of notice respondent No.-2, Mr. Aditya Pratap Singh has not complied with the direction issued by the Appellate Court by making payment of Rs. 5 Lac. Let bailable warrant be issued to Mr. Aditya Pratap Singh respondent. The serving officers may accept two solvent securities in a sum of Rs. 50 thousands each.

List on 3rd of July, 2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(SMT. DEEPA KRISHAN)
MEMBER (T)

Dated: 22-5-17 (Kanta)